

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

No.11(ND)/2017

SECTION: UNDER SECTIONs 241-242 OF THE COMPANIES ACT, 2013

IN THE MATTER OF:

Shiv Sevak Singh

..... Petitioner

V/s

Raebareilly Allahabad Highways Pvt. Ltd.

.....Respondent

Coram:

Order delivered on 04.07.2017

R.VARADHARAJAN
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner(s) : -

For the Respondent(s) : Mr.Inder Raj Gill, Advocate
Ms.Ankita Rai, Advocate

ORDER

Learned Counsel for the Petitioner is present and represents that already a letter of adjournment has been circulated. Learned Counsel for Respondent



who is present has not seriously resisted the request for adjournment. In the circumstances, the matter is finally posted for arguments on 24.7.2017.

J *Sd—*
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

l *Sd—*
(R.VARADHARAJAN)
MEMBER (JUDICIAL)

U.D.Mehta
04.07.2017